

**THE DELHI APPROPRIATION (VOTE ON
ACCOUNT) BILL, 2012**

BILL NO. 04 OF 2012

THE DELHI APPROPRIATION (VOTE ON ACCOUNT) BILL, 2012

A BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the months of April to June, 2012.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty third Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (Vote on Account) Act, 2012.

Issue of

Rs.7742,50,00,000/-
from and out of
the Consolidated Fund
of the National Capital
Territory of Delhi for
the financial year
2012-2013

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of rupees Seven thousand seven hundred forty two crore and fifty lakh only towards defraying the several charges which will come in the course of payment during the months from April to June, 2012 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

(Rs. in thousands)

DEMAND NO.	SERVICES AND PURPOSES		Sums Not Exceeding		Total
			Voted by the Legislative Assembly	Charged on the Consolidated Fund	
1	2		3	4	5
1	Legislative Assembly	Revenue	37625	1650	39275
2	General Administration	Revenue	260330	24170	284500
3	Administration of Justice	Revenue	1046398	318377	1364775
4	Finance	Revenue	556238	12	556250
		Capital	82500	..	82500
5	Home	Revenue	806175	700	806875
6	Education	Revenue	11330812	763	11331575
		Capital	833750	..	833750
7	Medical and Public Health	Revenue	7331811	2064	7333875
8	Social Welfare	Revenue	5468625	..	5468625
		Capital	4324250	..	4324250
9	Industries	Revenue	313463	87	313550
		Capital	33800	..	33800
10	Development	Revenue	3692707	393	3693100
		Capital	782400	100	782500
11	Urban Development and Public Works	Revenue	14828425	100	14828525
		Capital	13528525	..	13528525
	Public Debt.	Revenue	..	8250000	8250000
		Capital	..	3250000	3250000
12	Loans	Capital	6250	..	6250
13	Pensions	Revenue	312500	..	312500
	Total		65576584	11848416	77425000

STATEMENT OF OBJECTS AND REASONS

Sub-section (1) of section 29 read with clause (a) of sub-section (1) of section 30 of the Government of National Capital Territory of Delhi Act, 1991 (1 of 1992), provides for the appropriation out of the Consolidated Fund of the National Capital Territory of Delhi, of the moneys required to meet the additional expenditure charged on the Consolidated Fund made by the Legislative Assembly for the expenditure of the Government of National Capital Territory of Delhi. In pursuance of the aforementioned provisions of the said Act, it is proposed to introduce the Delhi Appropriation (Vote on Account) Bill 2012 for the expenditure of the Government of National Capital Territory of Delhi for the months of April to June,2012, in the Legislative Assembly of Delhi for its consideration and approval.

2. The Bill is intended to achieve the aforesaid objectives.

(Sheila Dikshit)
Finance Minister/Chief Minister

Delhi,
March, 2012

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Delhi Appropriation (Vote on Account) Bill, 2012 does not seek to confer any additional power of legislation on any subordinate functionaries.